

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 828
(TO BE ANSWERED ON THE 28th July 2015)

AIR SERVICES FROM JALAGAON IN MAHARASHTRA

828. SHRI ISHWARLAL SHANKARLAL JAIN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of Route Dispersal Guidelines for scheduled air operations issued by Government;
- (b) whether various airport projects are facing problems in roping in airlines for their operation in various sectors of the country, if so, the details thereof;
- (c) whether Government has taken any corrective steps to start/run Jalgaon (Maharashtra) airport; and
- (d) if so, the details thereof and if not, by when it will be going to start air services at Jalgaon (Maharashtra)?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Dr Mahesh Sharma)

- (a): The Route Dispersal Guidelines (RDG) issued by the Government is annexed as Annexure-1.
- (b): Airport Authority of India has developed Airport Project/Civil Enclave namely Jalgaon, Bhatinda (CE), Bikaner (CE), Jaisalmer (CE), Pathankot (CE), Gondia, Cooch Behar and Sholapur where airlines have not started their operations so far:
- (c) and (d): Though meetings were held with stakeholders & airlines, to start operations from Jalgaon, yet at present, no scheduled domestic flight is operating to/from Jalgaon airport. Airlines are free to operate any where in the country subject to compliance with RDG.

NO. AV. 11012/2/94-A,
आरबी भवन

Telegram: "AVMIN"

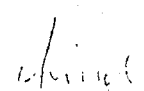
नागर विमानन और पर्यटन मंत्रालय
(नागर विमानन विभाग)
GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION & TOURISM
(DEPARTMENT OF CIVIL AVIATION)

"बी" ब्लॉक, राजीव गांधी भवन,
साफरजुंग हवाई अड्डा, अरविन्द मार्ग
"B" BLOCK, RAJIV GANDHI BHAWAN
SAFDARJUNG AIRPORT, ARBINDO MARG

नई दिल्ली-110003, दिनांक 13/03/94 199
New Delhi-110003, Dated 13.03.94 199

ORDER

..... In exercise of the powers conferred by sub-rule (1A) of rule 134 of the Aircraft Rules, 1937; the Central Government, with a view to achieving better regulation of air transport services and taking into account the need for air transport services of different regions in the country, hereby direct that every operator operating any scheduled air transport service within the country on any route specified in annex hereto, under category - I, shall be required to provide a minimum of scheduled air transport service on routes indicated in category II and III in the Annex. For rendering the prescribed minimum service on routes in Category II and III, an operator may at his option provide the service either by aircraft in his fleet or with aircraft in any other operator's fleet on mutually agreed terms. In the latter case, the arrangements shall have prior approval of the Director General of Civil Aviation.


(P.K. Banerji)

Joint Secretary to the Government of India
Tele:-4610369

**PROVISION OF SERVICES OF DIFFERENT
CATEGORIES OF ROUTES**

CATEGORY- I

Routes connecting directly

BOMBAY – BANGALORE
BOMBAY – CALCUTTA
BOMBAY – DELHI
BOMBAY – HYDERABAD
BOMBAY – MADRAS
BOMBAY – TRIVANDRUM

CALCUTTA – DELHI
CALCUTTA – BANGALORE
CALCUTTA – MADRAS
DELHI – BANGALORE
DELHI – HYDERABAD
DELHI – MADRAS

CATEGORY- II

Routes connecting stations in North-Eastern region, Jammu and Kashmir, Andaman & Nicobar and Lakshadweep.

CATEGORY- III

Routes other than those in Category – I and Category – II.

Any one who operates scheduled air transport service on one or more of the routes under Category- I, shall be required to provide such service in categories – II & III as indicated below:-

The operator will deploy on routes in Category – II at least 10% of the capacity he deploys on routes in category – I and of the capacity thus required to be deployed on Category – II routes, at least 10% would be deployed on services or segments thereof operated exclusively within the North-Eastern region, Jammu & Kashmir, Andaman & Nicobar and Lakshadweep.

The operator will deploy on routes in Category – III, at least 50% of the capacity he deploys on routes in Category – I.

Note 1: A service operated on a Category – I route as a part of international air service will not be reckoned for the above purpose.

Note 2: Capacity deployed will be reckoned in Available Seat Kilometres (ASKM).

Note 3: On multiple sector routes like Delhi-Calcutta-Guwahati-Imphal, the capacity provided on Delhi-Calcutta sector will count towards Category – I, that provided on Calcutta-Guwahati sector will count towards Category – II and the capacity on Guwahati-Imphal sector will count towards service exclusively within Category – II.